

**COURT-1**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**APPEAL NO. 115 OF 2017 &**  
**IA NOs. 210 & 762 OF 2017**

**Dated: 12<sup>th</sup> October, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**M/s Birla Textile Mills & Ors.**  
**Vs.**

**.... Appellant(s)**

**Himachal Pradesh Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Mandakini Ghosh  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma a/w  
Mr. Satish Arya (Rep.) Law Officer for R-1  
Mr. Anand K.Ganesan  
Ms. Rhea Luthra for R-2

**ORDER**

**IA NO. 762 OF 2017**  
***(Appln. for delay in filing reply)***

Delay in filing reply is condoned and reply is taken on record.  
Application is disposed of.

**APPEAL NO. 115 OF 2017**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 27.11.2017 after serving copy on the other side.

List the matter on **18.12.2017.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**